

[श्रीमती संयोगिता राजो]

बचाया जा सके ? मुझे विश्वास है कि बैंकों में नोटों का सुरक्षित रखने उन्हें स्वच्छ हान्त में बचाए रखने के लिए शीघ्र कदम उठाए जाएं, ताकि जट आधारण का कठिनाई न हो ।

(viii) NEED FOR LEGISLATION FOR EXERCISING CENTRAL CONTROL IN THE APPOINTMENTS OF V.C., PROFESSOR, ETC. IN ALL UNIVERSITIES.

प्रो. निर्मला कुमारी शक्तावत (चित्तौड़गढ़) : उपाध्यक्ष जी, शिक्षा जैसा महत्वपूर्ण विषय जो राज्य सरकारों के पास था, आज समवर्ती सूची का विषय बन गया है । अतः इस नोके मुद्दे के विषय पर केन्द्र सरकार के शिक्षा मंत्रालय का ध्यान आकर्षित करना चाहूंगी कि शिक्षा ही राष्ट्रीय विकास की धरोहर है । इसके माध्यम से ही राष्ट्रीय एकीकरण की बात सोची जा सकती है । पर दुर्भाग्य से भारतीय शिक्षा व्यवस्था आज नहीं समस्याओं से घिरी हुई है ।

उसमें प्रमुख यह है कि शिक्षा में एकरूपता नहीं । शिक्षा प्रांतीयता भाषा, धर्म, जाति और वर्ग की संकीर्णता से घिर कर विकृतता की ओर बढ़ रही है । विश्वविद्यालय प्रयोग में : डाई भगड़े, वाकआउट आदि विषय आम बान हो गई है । केन्द्र सरकार यू. जी. सी. के माध्यम से करोड़ों रुपयों का अनुदान विश्वविद्यालयों को देती है पर शिक्षा व्यवस्था पर नियंत्रण नहीं । यूनिवर्सिटी की आटोनामी के नाम पर जो धांधलियां होती हैं, वह सभी जानते हैं ।

शिक्षा जब समवर्ती सूची का विषय है फिर क्यों नहीं शिक्षा मंत्रालय उपकुलपति, प्रोफेसर तथा रीडर्स की नियुक्ति जैसे विषय को अपने हाथ में लेना है । अतः शिक्षा मंत्रालय का ध्यान इस अविश्वसनीय महत्व के विषय की ओर आकर्षित करना चाहूंगी कि देश की सभी यूनिवर्सिटीज के उपकुलपति, प्रोफेसर, रीडर की नियुक्तियां केन्द्रीय सरकार के माध्यम से हों, न कि राज्य सरकारों के माध्यम से । भरे शान्त

राजस्थान की 3 यूनिवर्सिटीज जयपुर, जांघपुर तथा राजस्थान विश्वविद्यालय बीज समूहों में विभक्त हैं । वी. सी. के पक्ष तथा विपक्ष के समूह हो आये दिन इन शिक्षा के पवित्र स्थलों की शांति भंग किये हुए हैं । यही हानि सम्पूर्ण देश के सभी विश्वविद्यालयों का है । अतः केन्द्रीय सरकार विश्वविद्यालय के शिक्षा व्यवस्था पर नियंत्रण रखने के नियम तथा राष्ट्रीय एकीकरण और उपरोक्त विषय को गम्भीरता को समझते हुए तुरन्त कोई बिल इसी सत्र में सदन में, अब सम्भव नहीं, अगले सत्र में पेश करे कि सभी विश्वविद्यालय की नियुक्तियों केन्द्र करेगा । वी. सी., तथा प्रोफेसर, रीडर का स्थानान्तरण भी आवश्यकतानुसार एक विश्वविद्यालय से दूसरे में हो सकेगा तभी हम शिक्षा में एकरूपता तथा राष्ट्रीय एकीकरण की बात संकेत करूंगे ।

(ix) NEED TO DESPATCH CENTRAL POLICE FORCE AT SHIRPUR NEAR AKOLA IN MAHARASHTRA TO SAVE RELIGIOUS PEOPLE FROM ATTACKS:

SHRI RATANSINH RAJDA (Bombay South): Sir, under rule 377, I raise the following matter of urgent public importance:

India is a country where people enjoy freedom of conscience and free profession, practice and propagation of religion. Article 15 of our Constitution prohibits discrimination *inter alia* on grounds only of religion, race, caste, sex place of birth or any of them. Again, Article 26 of the Constitution grants to every religious denomination or any section thereof the right to manage their own religious affairs.

This House is perhaps aware that two sects of the Jain community, namely, Svetamber Jains and Digambar Jains are at loggerheads over the ownership of the religious temple, especially the Deity of Antarikshji at Shirpur, near Akola in Maharashtra.

There are frequent reports in the press that persons belonging to Swe-

tamber Jain community were subjected to insult, assaults and made to suffer humiliations with a view to prevent them from exercising their freedom to manage their own religious affairs at Antarikshji in Shirpur.

Unfortunately, some vested interests continue their attacks on Swetamber Jains and incidents of violence take place every now and then. The miscreants even did not spare 'Sadhwijis', woman-monks, who are harassed and set upon by mischief-mongers. These mischief-mongers are attacking persons of Swetamber sect, their Sadhus and Sadhwijis, with a view to create a terror and scare them away from worshipping and managing the affairs of Antarikshji. The recent attacks on 'Sadhwijis' at the hands of anti-social elements stirred the conscience of not only the Jain community but of people professing other religious also.

When I heard about this sort of incidents of violent attacks *inter alia* on Jain Sadhwijis and the reign of terror let loose by these elements, I met many people on both the sides and requested them to maintain calm and diffuse tension. People lodged with me complaints galore about the behaviour of the police force stationed there. Instead of maintaining law and order and performing their duties without fear or favour, the police have been leaning heavily on one side. This has created a piquant situation as custodians of law and order do not give protection to the people of one particular sect as it is alleged that they are hand in glove with elements of another sect. It must be stopped forthwith and freedom of religion must be established not merely in preaching but actually it must seem to have been established at Antarikshji in Shirpur.

I feel, in that past, when reign of terror was let loose, Centre had intervened and special police force from the Centre was sent to maintain

peace. As the violent attacks still continue and there is frequent breach of peace and tension, it would be just, proper and in the fitness of things that the Home Ministry should despatch Central Police Force so that the people can profess and manage their religious affairs peacefully and in accordance with the provisions of Articles 14, 15, 25 and 26 of the Constitution and violence becomes a matter of the past.

(x) WIDE-SPREAD ADULTERATION IN MILK FOOD.

SHRI K. LAKKAPPA (Tunkur): There have been reports from all over the country about the marketing of adulterated milk foods, some of them even by reputed companies.

Apart from adulteration of milk foods some firms running dairies are reported to be resorting to the practice of displaying wrong labels to be on the containers of the milk foods. For instance, a milk pack with the label standardised milk may only contain toned milk.

Even baby foods are not spared from malpractices. Sample tests carried out recently on some of them and condensed milk have revealed that the products are sub-standard.

It is obligatory that the labels on milk foods should correctly indicate the contents of the products and in several cases which have been tested, the provisions regarding the display of the labels have not been complied with.

While there have been very few reports against adulteration of milk foods in the Union territory of Delhi, milk products supplied by some Delhi firms to other States have been detected in those States to be sub-standard of adulterated obviously, the law enforcing machinery in Delhi is slack and adulterators there are going scot free.